

Serial No. of Order	Date of Order	Order with Signature
4	23.3.92	This matter may come up on 30.3.92 for hearing. In the meanwhile counter be filed and if not filed the Court would proceed to hear the case on merits without counter. V VICE-CHAIRMAN
5	30.3.92	Call on 9-4-92 for admission as requested by Mr. R.N. Naik. V Vice-Chairman.
6	9.4.92	With the consent given by counsel for both sides this case is fixed for hearing to 4-5-1992. The prayer for staying operation of the order passed by the competent authority transferring the applicant from Bhubaneswar to Sambalpur is hereby dismissed. Inform the respondents. V Vice-Chairman
7	27.4.92	The petitioner's counsel Mr. Neelpan Mishra submitted that the petitioner does not want to press to his grievance on the question of transferring the petitioner from Bhubaneswar to Sambalpur and he wants to withdraw his application. especially when we have nothing to say on the matter especially when it has been submitted by Mr. Mishra that a representation has been filed by the petitioner which is being consideration with the C.P.M.C. Hence the petitioner is permitted to withdraw this application and the case is disposed of as withdrawn. V Vice-Chairman
		Member (A)